

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. NO. 348 OF 2000

Friday this the 31st March 2000.

CORAM:

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Thomas Joseph,  
Chargeman-I, Naval Armament  
Inspectorate, Aluva, (presently under  
orders of compulsory retirement)  
Residing at H.No. 32/1903 A,  
Surabhi Road, Edappally P.O.,  
Cochin-24.  
(By Advocate Shri Shafik M.A.)

Applicant

Vs.

1. Union of India, represented by  
the Secretary, Ministry of  
Defence, New Delhi.
2. The Chief of Personnel  
Naval Headquarters, New Delhi.
3. The Flag Officer, Commander in  
Chief, Southern Naval Command,  
Cochin.
4. The Senior Inspector of Naval  
Armament, Naval Armament  
Directorate, Aluva. Respondents  
(By Advocate Shri Govindh K. Bharathan, SCGSC)

The application having been heard on 31st March 2000

the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

When the O.A. was taken up, the learned counsel  
appearing for the applicant submitted that it is suffice to  
direct the first respondent to consider and pass appropriate  
orders on A-5 representation within a reasonable time.

2. Learned counsel appearing for the respondents  
submitted that there is no objection in adopting such a  
course.

3. Accordingly the first respondent is directed to consider and pass a speaking order on A-5 representation within two weeks from the date of receipt of a copy of this order.

4. O.A. is disposed of as above. No costs.

Dated, the 31st of March, 2000.



G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER



A.M. SIVADAS  
JUDICIAL MEMBER

rv

Annex re A5: True copy of the representation dated 4.11.99  
submitted before the 1st respondent.